NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

T.C.P. NO.24/397,398,402/NCLT/MB/MAH/2013

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P.NO.24/397,398,402/NCLT/MB/MAH/2017

CORAM:

SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

SHRI ASHOK KUMAR MISHRA

MEMBER (TECHNICAL)

In the matter of Sections 397, 398, 402 of the Companies Act, 1956;

Mr. Sudhir Raut and Another.

.....Petitioners.

Versus

Alhana Agritech Private Limited.

.....Respondents.

PRESENT ON BEHALF OF THE PARTIES

FOR THE PETITIONERS

Mr. Mahesh Athavale PCS alongwith Ms. Anagha Anasingaraju Advocate for the Petitioners.

FOR THE RESPONDENTS.

Mr. R.T. Rajguroo Advocate for the Respondents.

ORDER

Heard on: 07.07.2017. Pronounced on: 12.07.2017

ORDER I.A. No. 02/2016 in T.C.P. No. 24/397-398/CLB/MB/MAH/2013

- The Learned Representatives of both the sides are present. Heard.
- A Praecipe dated 13.07.2017 is placed on record.
- 3 He is seeking permission to withdraw the Petition.
- Disposed of on the ground of "Mutual Settlement"
- This Bench record the appreciation of the Learned Counsel for advising their respective clients for the "Mutual Settlement".
- Matter stands disposed of accordingly. Consigned to Records.

Sd/-

Sd/-

Ashok Kumar Mishra Member (Technical) Dated: 13.07.2017

M.K. Shrawat Member (Judicial)